

FORM A

PUBLIC ANNOUNCEMENT

[Under regulation 6 of the Insolvency and Bankruptcy Board of India)

(Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

For the attention of the creditors of SHREE SAI SMELTERS INDIA LIMITED

RELEVANT PARTICULARS		
1	Name of Corporate Debtor	SHREE SAI SMELTERS INDIA LIMITED
2	Date of incorporation of corporate debtor	01/06/2001
3	Authority under which corporate debtor is incorporated / registered	Ministry of Corporate Affairs, RoC Shillong
4	Corporate identity number / Limited Liability Identification Number of corporate debtor	U27101ML2001PLC006538
5	Address of the registered office and principal office (if any) of corporate debtor	RANGSOKONA, 15 TH MILE BYRNIHAT G S ROAD RI BHOI BYRNIHAT ML 793101 Place of books of A/C: N.B.S. COMPLEX OPP. RAJIB BHAWAN ABC. G.S. ROAD GUWAHATI 781005 AS
6	Insolvency commencement date in respect of corporate debtor	30 th September, 2022 (Order uploaded on 04/10/2022)
7	Estimated date of closure of insolvency resolution process	28 th March, 2023 (180 days)
8	Name and registration number of the insolvency professional acting as interim resolution professional	AMIT PAREEK Registration Number: IBBI/IPA-002/IP-N00413/2017-2018/11205
9	Address and e-mail of the interim resolution professional, as registered with the Board	Amit Pareek, 4th Floor, Ram Prasad Complex, Chatribari, Guwahati-781001 E-mail: amitpareek99@yahoo.com
10	Address and e-mail to be used for correspondence with the interim resolution professional	Please submit claims to: AMIT PAREEK 4th Floor, Ram Prasad Complex, Chatribari, Guwahati-781001 E-mail: saismeltersrp@gmail.com
11	Last date for submission of claims	14 th October, 2022
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 2, ascertained by the interim resolution professional	Not Applicable



13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) https://ibbi.gov.in/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the SHREE SAI SMELTERS INDIA LIMITED 30th September, 2022. The creditors of SHREE SAI SMELTERS INDIA LIMITED are hereby called upon to submit their claims with proof on or before 14th October, 2022 to the interim resolution professional at the address mentioned against Entry No. 10. The financial creditors shall submit their proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. The claims denominated in foreign currency shall be valued in Indian Currency at the official exchange rate as on the insolvency commencement date. submission of false or misleading proofs of claim shall attract penalties.

Date :05/10/2022
Place : Guwahati

Amit Pareek

AMIT PAREEK
Interim Resolution Professional
IBBI/IPA-002/IP-N00413/2017-2018/11205



**Northeast
Briefcase**

1 hospitalised at Nagaland ad hoc teachers' strike

KOHIMA, Oct 6: An ad hoc government teacher of Nagaland on hunger strike outside the civil secretariat here demanding regularisation of service was rushed to the hospital on Thursday, the eleventh day of the agitation. With this the number of protestors hospitalised rose to nine, the spokesperson of All Nagaland Ad hoc Teachers Group (ANATG), Bendangtemsu Ozukum said. They are among the 38 members of ANATG-2015 batch who are participating in the hunger strike. Ozukum said there was no positive development on their demand during the day and the members are firm on continuing the agitation till their demand for immediate regularisation is fulfilled. A total 1166 members of the body who were appointed to different government schools in the state from 1994 to 2012 are holding a sit-in in front of the civil secretariat since September 26 in support of their demand. The protestors had rejected the state government's offer on Monday to set up a high-powered committee and reaffirmed their demand for immediate regularisation of their service. (PTI)

2 held with drugs in Manipur

IMPHAL Oct 6: Two persons including a woman were nabbed by Manipur Police on Thursday with 809 grams of suspected heroin no.4 powder at Kakching district. Police said the seizure was made through the joint efforts of teams of the Commando Unit, Kakching. A four wheeler coming from Pallel side was asked to stop for checking at the gate of Pallel Police Station but the vehicle tried to escape the check point by speeding the vehicle. However, the teams managed to stop the vehicle at a short distance. The driver and the occupant of the vehicle were detained for verification. They were identified as Naoba Takhellaibam and Lhingchin Kipgen. The two persons along with the said vehicle were searched after observing legal formalities. (UNI)

Congress, NPF slam Centre over AFSPA extension in Nagaland

KOHIMA, Oct 6: The Congress and the Naga People's Front on Thursday denounced the Centre's decision to extend the Armed Forces (Special Powers) Act, 1958 (AFSPA) in parts of Nagaland. Criticising the Central government for extending the AFSPA for another six months in the north-eastern state, Nagaland Pradesh Congress Committee (NPCC) president K Therie said since there was a complete ceasefire with all the Naga political groups and talks were on to find a solution to the Naga political issue, there was no requirement for a "draconian" law like AFSPA. On October 1, the AFSPA was extended in nine districts of Nagaland - Dimapur, Niuland, Chumoukedima, Mon, Kiphire, Noklak, Phek, Peren, and Zunheboto and 16 police station areas in four other districts - Kohima, Mokochung, Longleng, and Wokha. "They (the Central government and Naga negotiators) should settle the Naga issue and not keep the solution in cold storage," Therie said,

adding that enforcement of AFSPA is a "meaningless provocation". The Centre has been holding separate talks with the NSCN(IM) since 1997 and the Naga National Political Groups (NPPGs) since 2017. It signed the framework agreement with the NSCN(IM) in 2015 and an Agreed Position with NPPG in 2017. However, no final solution has been achieved to date with the NSCN(IM) remaining firm on its demand for a separate flag and constitution for the Nagas. Denouncing the extension of the Act in parts of Nagaland, NSF president Kegwayhun Tep and general secretary Siipuni Ng. Philo said, "We condemn the overreaching approach of the central government in extending the draconian AFSPA for another six months under the pretext of law and order problem in major parts of Nagaland." Describing the extension of the Act in parts of Nagaland as "uncalled for", NPF Legislature Party leader Kuzholuzo Nienu alias Azo said, "AFSPA is imposed only

when there is lawlessness and insurgency problem but now the law and order situation in Nagaland is peaceful. by and large everything is so good. "Therefore the extension of the Act in Nagaland is uncalled for". Naga civil societies, including Naga Hoho, also condemned the decision to extend the Act in parts of Nagaland. The AFSPA empowers security forces to conduct operations and arrest anyone without any prior warrant besides giving immunity from arrest and prosecution to the security forces if they shoot someone dead. Asserting that the "draconian law must go away from our land", Naga Hoho general secretary K Elu Ndang said there cannot be true peace and mutual respect through the barrel of a gun. "We look forward with hope for a peaceful resolution to the Naga political issue. "However, with AFSPA in place, there cannot be a true spirit of peace and tranquility," Ndang said.

Naga Mothers' Association (NMA) advisor Dr Rosemary Dziivichii said that for sustainable peace there was no place for AFSPA. "As mothers, we are very disappointed with the extension of the AFSPA in the state and other Naga areas, in the midst of peace negotiations and despite appeals for the repeal of this Act". By extending the AFSPA in parts of the northeastern state, an attempt has been made to "paint the state as a land of lawlessness and chaos", the Naga Students' Federation had alleged. It is worth mentioning that following the December 4 incident in Oting village of Mon district where security forces had gunned down 13 civilians, the Naga civil societies and the state government had been demanding revocation of AFSPA from Nagaland. For the first time since the imposition of the Act on Nagaland, the Centre on March 31 announced to withdraw AFSPA from seven of its 16 districts. (PTI)

Army bids adieu to pilot killed in Arunachal crash

ITANAGAR, Oct 6: The army on Thursday paid tribute with full military honours to the mortal remains of Lt Col Saurabh Yadav, who was killed when a Cheetah helicopter of Army Aviation crashed in a forward area near Arunachal Pradesh's Tawang. Defence spokesman Lt Col AS Walia said that a wreath was laid on behalf of a grateful nation for the officer's untiring service to the country. The mortal remains of the 37-years-old pilot have been dispatched to Delhi in a special military plane. Lt Col Walia said that the other injured pilot in Wednesday's incident was air evacuated to 151 base hospital in Guwahati and he is being treated by the best medical staff. The pilot is out of critical danger and is recovering well, he added. Expressing his deep shock, Arunachal Pradesh Chief Minister Pema Khandu offered all assistance. "Pained by the news of crash of helicopter at Nyamjang Chu near BTK area of Jemeithang circle in Tawang district. I am in touch with the Army officials for every possible assistance, and pray for speedy recovery of the injured pilots," he tweeted. Eastern Army Command chief, Lt General R.P. Kalita also expressed his deep sorrow over the accident. "Lt General Kalita and all ranks offer tributes to the supreme sacrifice of Lt Col Saurabh Yadav in the line of duty on 05 Oct 2022 while flying a Cheetah Helicopter near Tawang, Arunachal Pradesh. Eastern Command offers deepest condolences to the family," a defence statement said. (IANS)

Shah & Nadda to visit Assam today

GUWAHATI, Oct 6: Union Home Minister Amit Shah, accompanied by BJP president JP Nadda, will be on a three-day tour to Assam from Friday where the two leaders will inaugurate the new state office of the party, officials said. Both the leaders will arrive in Guwahati on Friday evening. Nadda will leave on Saturday evening after attending a couple of meetings, while Shah will depart from the state on Sunday evening following several official engagements.

Addressing a press conference, BJP state president Bhabesh Kalita said, "Nadda and Shah will reach here on Friday around 4 pm. After that, they will attend a meeting of the party's core committee." On Saturday, the two leaders will inaugurate BJP's new state office on National Highway-27 at Basistha Chari area in presence of Chief Minister Himanta Biswa Sarma and Union Shipping, Ports and Waterways Minister Sarbananda Sonowal, he added. "After the function, the leaders will address a rally of BJP booth workers at Veterinary College Playground in Khanapara. We expect around 40,000-45,000 booth workers to attend the rally," Kalita said. Though the BJP state unit chief did not mention their other programmes, official sources told PTI that Nadda will leave Assam on Saturday evening. Shah will stay back and attend a series of official meetings on Saturday evening and Sunday morning, scheduled to take place at Assam Administrative Staff College in Guwahati, a source said. On Sunday afternoon, he will visit the Police Training College at Dergaon in Golaghat district to attend the conference of the superintendents of police of the state, another source at Assam Police said. The home minister will depart from Assam on Sunday evening from the Jorhat airport, he added. (PTI)

CM-level meet on drug menace to be held

AGARTALA, Oct 6: Chief Ministers from Northeastern states are all set to partake in a meeting convened by Union Home Minister Amit Shah in Guwahati on October 8 to discuss ways to fight the drug menace in the region, a senior official said on Thursday. Director General of Police (DGP) Amitabh Ranjan will accompany Saha to the meeting, the state secretariat official stated. As many as 48 cases under Narcotic Drugs and Psychotropic Substances (NDPS) Act were registered in the state in September alone, with 76 people arrested, according to Tripura Police records. The police seized 3,634 Kg ganja, 276 gm heroin, 5,277 bottles of contraband cough syrup and 7,804 yaba tablets during the period, the records show. Meanwhile, Union minister Pratima Bhoumik on Thursday held a meeting here with officials of home and sports department to prepare a roadmap for engaging youth. (PTI)

Cops disband freshly formed militant group in Assam

GUWAHATI, Oct 6: A new militant group in Assam that came into existence just three weeks back was 'neutralised' by police, officials said on Thursday. The outfit Dimasa National Liberation Tigers (DNLT) was active in the Dima Hasao and Karbi Anglong districts of the state. Superintendent of Police, Dima Hasao district, Mayank Kumar Jha told IANS, "We launched our operation soon after the freshly formed militant organisation's existence was noticed. "As a result of continuous operation, almost all its cadres were either arrested or have surrendered." The police officer informed that seven DNLT cadres were apprehended. Some of the linkmen to the organisation were also nabbed by the police. "We are still figuring out if any of the supporters of this group were in hideout or not," added Jha. Notably, DNLT had earlier said: "We declare 36 hours Dima Hasao and Karbi Anglong bandh from 5.00 p.m on September 13, 2022. We appeal for every support in the said bandh. Any unwanted movement in the bandh will be solely responsible for his/her act. We will fight to the death for our freedom and right." Since then, the outfit was on the radar of police and finally, the group has been disbanded. (IANS)

Speculation surfaces after parties visit Tripura palace

AGARTALA, Oct 6: The speculation of electoral realignment in the upcoming assembly election slated for February next year emerged after the visit of the leaders of all major political parties including CPI-M to the royal palace here on Wednesday. The ruling BJP and opposition Congress have been in the loop of royal scion Pradyot Kishore Debbarman since he won the elections to Tripura Tribal Areas Autonomous District Council (ADC) in May last year. Pradyot's party TIPRA Motha defeated BJP in majority seats of 28-members council while reducing its ally in the government tribal-based IPFT to zero. With the growth of TIPRA, majority tribals from IPFT, BJP, CPI-M, and Congress switched over to Motha, and in the last one and half years, TIPRA Motha emerged as the dominant force in the hills, which represented 20 tribal reserved seats and 11 other scheduled caste and general categories assembly constituencies where tribal voters are a majority. BJP and Congress have been persuading Pradyot to forge an electoral alliance for the 2023 assembly elections but, TIPRA Motha set a condition to join hand with any national party except for communists whoever come in writing to accept its demand of 'Greater Tripaland', which has become a hurdle for the parties to endorse the demand, as it apparently goes against the majority non-tribals in the state.

FORM A PUBLIC ANNOUNCEMENT	
[Under regulation 6 of the Insolvency and Bankruptcy Board of India] (Insolvency Resolution Process for Corporate Persons) Regulations, 2016] For the attention of the creditors of SHREE SAI PRAKASH ALLOYS PRIVATE LIMITED	
RELEVANT PARTICULARS	
1. Name of Corporate Debtor	SHREE SAI PRAKASH ALLOYS PRIVATE LIMITED
2. Date of incorporation of corporate debtor	06/04/1999
3. Authority under which corporate debtor is incorporated / registered	Ministry of Corporate Affairs, RoC Shillong
4. Corporate identity number / Limited Liability Identification Number of corporate debtor	U27107ML1999PTC0005726
5. Address of the registered office and principal office (if any) of corporate debtor	RONGSOKANA VILLAGE 15 MILE BYRNIHAT ML 793101 Place of books of A/C: N.B.S. COMPLEX OPP. RAJIB BHAWAN ABC. G.S. ROAD GUWAHATI 781005 AS
6. Insolvency commencement date in respect of corporate debtor	30th September, 2022 (Order uploaded on (04/10/2022))
7. Estimated date of closure of insolvency resolution process	28TH March, 2023 (180 days)
8. Name and registration number of the insolvency professional acting as interim resolution professional	AMIT PAREEK Registration Number: IBB/PA-002/IP-N00413/2017-2018/11205
9. Address and e-mail of the interim resolution professional, as registered with the Board	Amit Pareek, 4th Floor, Ram Prasad Complex, Chatribari, Guwahati-781001 E-mail: amitpareek99@yahoo.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Please submit claims to: AMIT PAREEK 4th Floor, Ram Prasad Complex, Chatribari, Guwahati-781001 E-mail: saiprakashpr30@gmail.com
11. Last date for submission of claims	14TH October, 2022
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 2, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) https://ibbi.gov.in/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/S SHREE SAI PRAKASH ALLOYS PRIVATE LIMITED 30th September, 2022. The creditors of M/S SHREE SAI PRAKASH ALLOYS PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 14th October, 2022 to the interim resolution professional at the address mentioned against Entry No. 10. The financial creditors shall submit their proof by electronic means only. All other creditors may submit their claims with proof in person, by post or by electronic means. The claims denominated in foreign currency shall be valued in Indian Currency at the official exchange rate as on the insolvency commencement date. Submission of false or misleading proofs of claim shall attract penalties.

AMIT PAREEK
Interim Resolution Professional
IBBI/PA-002/IP-N00413/2017-2018/11205

FORM A PUBLIC ANNOUNCEMENT	
[Under regulation 6 of the Insolvency and Bankruptcy Board of India] (Insolvency Resolution Process for Corporate Persons) Regulations, 2016] For the attention of the creditors of SHREE SAI SMELTERS INDIA LIMITED	
RELEVANT PARTICULARS	
1. Name of Corporate Debtor	SHREE SAI SMELTERS INDIA LIMITED
2. Date of incorporation of corporate debtor	01/06/2001
3. Authority under which corporate debtor is incorporated / registered	Ministry of Corporate Affairs, RoC Shillong
4. Corporate identity number / Limited Liability Identification Number of corporate debtor	U27101ML2001PLC006538
5. Address of the registered office and principal office (if any) of corporate debtor	RANGSOKANA, 15 TH MILE BYRNIHAT G S ROAD RI BHOI BYRNIHAT ML 793101 Place of books of A/C: N.B.S. COMPLEX OPP. RAJIB BHAWAN ABC. G.S. ROAD GUWAHATI 781005 AS
6. Insolvency commencement date in respect of corporate debtor	30th September, 2022 (Order uploaded on 04/10/2022)
7. Estimated date of closure of insolvency resolution process	28th March, 2023 (180 days)
8. Name and registration number of the insolvency professional acting as interim resolution professional	AMIT PAREEK Registration Number: IBB/PA-002/IP-N00413/2017-2018/11205
9. Address and e-mail of the interim resolution professional, as registered with the Board	Amit Pareek, 4th Floor, Ram Prasad Complex, Chatribari, Guwahati-781001 E-mail: amitpareek99@yahoo.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Please submit claims to: AMIT PAREEK 4th Floor, Ram Prasad Complex, Chatribari, Guwahati-781001 E-mail: saismeltersrp@gmail.com
11. Last date for submission of claims	14th October, 2022
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 2, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) https://ibbi.gov.in/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the SHREE SAI SMELTERS INDIA LIMITED 30th September, 2022. The creditors of SHREE SAI SMELTERS INDIA LIMITED are hereby called upon to submit their claims with proof on or before 14th October, 2022 to the interim resolution professional at the address mentioned against Entry No. 10. The financial creditors shall submit their proof by electronic means only. All other creditors may submit their claims with proof in person, by post or by electronic means. The claims denominated in foreign currency shall be valued in Indian Currency at the official exchange rate as on the insolvency commencement date. Submission of false or misleading proofs of claim shall attract penalties.

AMIT PAREEK
Interim Resolution Professional
IBBI/PA-002/IP-N00413/2017-2018/11205

FORM A PUBLIC ANNOUNCEMENT	
[Under regulation 6 of the Insolvency and Bankruptcy Board of India] (Insolvency Resolution Process for Corporate Persons) Regulations, 2016] For the attention of the creditors of SHREE SAI ROLLING MILLS INDIA LIMITED	
RELEVANT PARTICULARS	
1. Name of Corporate Debtor	SHREE SAI ROLLING MILLS INDIA LIMITED
2. Date of incorporation of corporate debtor	01/06/2001
3. Authority under which corporate debtor is incorporated / registered	Ministry of Corporate Affairs, RoC Shillong
4. Corporate identity number / Limited Liability Identification Number of corporate debtor	U27101ML2001PLC006539
5. Address of the registered office and principal office (if any) of corporate debtor	RANGSOKANA 15TH MILE G S ROAD BYRNIHAT ML 793101 IN Place of Books of A/C: N.B.S. COMPLEX, OPP. RAJIB BHAWAN ABC, G.S. ROAD GUWAHATI 781005 AS
6. Insolvency commencement date in respect of corporate debtor	30th September, 2022 (Order uploaded on 04/10/2022)
7. Estimated date of closure of insolvency resolution process	28th March, 2023 (180 days)
8. Name and registration number of the insolvency professional acting as interim resolution professional	AMIT PAREEK Registration Number: IBB/PA-002/IP-N00413/2017-2018/11205
9. Address and e-mail of the interim resolution professional, as registered with the Board	Amit Pareek, 4th Floor, Ram Prasad Complex, Chatribari, Guwahati-781001 E-mail: amitpareek99@yahoo.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Please submit claims to: AMIT PAREEK 4th Floor, Ram Prasad Complex, Chatribari, Guwahati-781001 E-mail: sairollingrp@gmail.com
11. Last date for submission of claims	14th October, 2022
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 2, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) https://ibbi.gov.in/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/S SHREE SAI ROLLING MILLS INDIA LIMITED 30th September, 2022. The creditors of M/S SHREE SAI ROLLING MILLS INDIA LIMITED are hereby called upon to submit their claims with proof on or before 14th October, 2022 to the interim resolution professional at the address mentioned against Entry No. 10. The financial creditors shall submit their proof by electronic means only. All other creditors may submit their claims with proof in person, by post or by electronic means. The claims denominated in foreign currency shall be valued in Indian Currency at the official exchange rate as on the insolvency commencement date. Submission of false or misleading proofs of claim shall attract penalties.

AMIT PAREEK
Interim Resolution Professional
IBBI/PA-002/IP-N00413/2017-2018/11205

FORM A PUBLIC ANNOUNCEMENT	
[Under regulation 6 of the Insolvency and Bankruptcy Board of India] (Insolvency Resolution Process for Corporate Persons) Regulations, 2016] For the attention of the creditors of MATIZ METALS PRIVATE LIMITED	
RELEVANT PARTICULARS	
1. Name of Corporate Debtor	MATIZ METALS PRIVATE LIMITED
2. Date of incorporation of corporate debtor	09/11/2000
3. Authority under which corporate debtor is incorporated / registered	Ministry of Corporate Affairs, RoC Shillong
4. Corporate identity number / Limited Liability Identification Number of corporate debtor	U13205ML2000PTC006350
5. Address of the registered office and principal office (if any) of corporate debtor	BYRNIHATRI BHOI BYRNIHAT MEGHALAYA ML 783101 IN
6. Insolvency commencement date in respect of corporate debtor	30TH SEPTEMBER, 2022 (Order uploaded on 06-10-2022)
7. Estimated date of closure of insolvency resolution process	28TH MARCH, 2023 (180 days)
8. Name and registration number of the insolvency professional acting as interim resolution professional	AMIT PAREEK Registration Number: IBB/PA-002/IP-N00413/2017-2018/11205
9. Address and e-mail of the interim resolution professional, as registered with the Board	Amit Pareek, 4th Floor, Ram Prasad Complex, Chatribari, Guwahati-781001 E-mail: amitpareek99@yahoo.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Please submit claims to: AMIT PAREEK 4th Floor, Ram Prasad Complex, Chatribari, Guwahati-781001 E-mail: matizmetalsrp@gmail.com
11. Last date for submission of claims	14th October, 2022.
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 2, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) https://ibbi.gov.in/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/S MATIZ METALS PRIVATE LIMITED 30th September, 2022 (Order uploaded on 06-10-2022). The creditors of M/S MATIZ METALS PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 14th October, 2022 to the interim resolution professional at the address mentioned against Entry No. 10. The financial creditors shall submit their proof by electronic means only. All other creditors may submit their claims with proof in person, by post or by electronic means. The claims denominated in foreign currency shall be valued in Indian Currency at the official exchange rate as on the insolvency commencement date. Submission of false or misleading proofs of claim shall attract penalties.

AMIT PAREEK
Interim Resolution Professional
IBBI/PA-002/IP-N00413/2017-2018/11205

Pynrem ka India, US, UK, France ia ka jingpynher namding ka North Korea

UN, 6 Risaw:

Ka India, ha kaba iasnoh bad ka US, UK bad France, ka la pynrem ia ka jingpynher namding jong ka North Korea kaba la her najrong ka Japan, bad ka India ka la ong ba kum kine ki jingleh ka ktah ia ka jingsuk bad shong shngain jong ka thain bad tam ia kane. U namding la siat ha ka sngi baar u dei uba nyingkong na North Korea ban ia id nador ka Japan ha ki san snem. Kane ka jing pynher ka long ka sien ba 24th ha une u snem ba ka north Korea ka la pynlong ia ka jingpynher namding.

"Ngi la khmih da ka jingsngewkhia ia ki repot jong ki namding ba la pynher da ka DPRK (Democratic People's Republic of Korea)" la ong u nongmihkhmat ba pura ka India sha ka nongraht iensyiem ka UN, ka Ruchira Kam boj ka la ong ha ka jingialang jong ka Security Council jong ka UN ha ka sngi balang. "Kine ki bud ia ka jingpynher ia ki namding da ka DPRK ha u bnai lber ha une u snem, kaba la ia kren ha kane ka Council, bad kumjuh ruh kiwei ki jingpyn her ba jop" ka la ong. Ka nongraht iensyiem ka US sha UN, ka Linda Thomas-Green field ka la wanrah ia ka



United Arab Emirates, United Kingdom bad ka United States halor ka jingkren ka UN Security Council halor ka jingpynher namding ka North Korea.

"Ka United States, Albania, Brazil, France, India, Ireland, Japan, Norway, ka Republic of Korea, ka United Arab Emirates bad ka United Kingdom, ka la pynrem ia ka jingpynher namding ka DPRK kaba la her najrong ka Japan ha ka 4 tarik Risaw bad ki 7 tylli ki namding ba la pynher na duh ka 25 tarik Nailur" la ong ka jingkren ha kaba bynrap ba ka North Korea ka la pynher mynta ia 35 tylli ki namding ha une u snem. Kine ki jing pynher ki la pynkhein ia bun ki rai jong ka Security Council bad wanrah jingma ym tang ia ka thain hynrei sha ki ri ka pyrthei baroh, la ong ka iing kren. Ka

her lyngba ka Japan bad lah ban poi sha ka thain pacific ka US jong ka Guam. Ka Kam boj, ha ki jing kren jong ka sha ka Council, ka la ban ba kum kine ki jingpyn her ka wanrah ia ka jingpynkhein ia ki kyndon jong ka Security Council ha kaba iadei bad ka DPRK bad ki ktah ia ka jing suk bad shong shngain jong ka thain bad tam ia kane. Ka India ka la khot ia ka jing pyntrei kam ba pura ia ki rai jong ka Security Council ka UN ha kaba iadei bad ka PDRK bad ban ia ka jingdonkam ban khmih ia ka jingpyn mih ia ki tiar nukliar bad ki namding ba iadei bad ka DPRK ha ka thain jong ngi. Kine ki jingiadei ki don ka jingtah ba jur ha ka jingsuk bad shong shngain ha ka thain, kynt hup ha India."

long kongsan ban bteng ban wanrah ia baroh ki jingpyrshang ban wanrah ia ka jing suk bad jingneh skhem. Ban pyntikna ia ka jingsuk bad shong shngain ha North bad South Korea ka dei ka jingkwah jong ngi baroh. Ban ia id shakhmat, ngin bteng ban kyrshan ia ki jingiakren bad ki kam sain pyrthei kum ki lad ban khmih ia ki jingeh ha Korea" ka la ong. Ka Kamboj ka la ban ia ka jing kyr shan ba bteng jong ka New Delhi ba nym pyndon kam ia ki tiar iapom na bynta ka jingsuk bad shong shngain ha Korea. Ha ka jingia kren, kumba 11 tylli ki ri ki la ong ba ka North Korea ka la pynshai ia ki jing thmu jong ka ha u bnai iaiong bad Nailur ha kaba u nong gialam ula ai dak ia ka jingpyrshang ban kyntiew ia ki pro kr am nukliar bad nam

Soi u Putin ia ki ain jong ka jingkurup jaka jong ka Ukraine

Moscow, 6 Risaw:

U president ka Russia, u Vladimir Putin u la soi ia ki kot ba khadduh ban kurup ia ki saw tylli ki thain jong ka Ukraine- wat ha kaba ka tnat shipai ka la mad ia shibun ki jingeh. Ki thain jong ka Luhansk, Donetsk, Zaporizhka Russian Federation, ka ong ki kot ki sla. Hynrei ha ki ar na kine ki thain- ka Luhansk bad Kherson- ka Ukraine ka la ong ba ka la kurup ia bun ki shnong. U Putin u la soi ia ka kyndon ban pyntikna ia ka jingkurup ka Russia ia ka karkhana nukliar ha Zaporizhzhia.

Ha ka sngi thohtieng ba la dep, u nongialam ka Russia u la pynlong ia ka jingialang ha Kremlin, ha kaba u la soi ia ki jingiakut bad ki nongialam jong ka Moscow jong ki saw tylli ki thain. Kane ka jingleh ka bud ia ki elekshon ha ki thain, ha kaba la pynrem da ki ri sepngi. Hynrei la iohi ba ka long ka jing shisha bap her, ha kaba ki shipai ka Ukraine ki la ioh ban kurup jaka sha ka thain shathie bad mih ngi. U Serhiy Haidai, u lat ka Ukraine jong ka Luhansk u la ong ba 6 tylli ki shnong ha ka thain la ioh ban kurup biang.

U President Zelensky u la ong ha

son. Kane ka bud ia bun ki jingkurup jaka ha Kherson ka sngi ha shwa, kynthup ia ka shong Davydiv Brid. Ka sor sha ka thain shathie, ka Zaporizhzhia ka la shah pynwit ha bun ki jingbthei shi kynta ne tam shwa ban dum ka bnengki dkhok ki la ong ba 7 tylli ki namding ka Russia ki la ther ia ki jaka sah bad ba ki briew ki don hapoh ki lyngkhot lyngkhai. Ka khlem don kano kano ka jingtip halor ki jingjuloar haduh mynta.

Ki tyllong khubor ki la ong ba ki nongai jingiarap ki la ia id lyngba ki lyngkhot lyngkhai jong ka iing ba san mala ba la tei ha pdeng jong ka sor. U nongkren ka Kremlin, u Dmitry Peskov u la ong ba ka Russia kan kurup biang ia kano kano ka thain kaba la duh sha ki shipai ka Ukraine. Ha kaba iakynduh ia ki jingkylli halor ka jingduh ba dang shen u la ong, "Kam don ka jingiatyngkhu hangne. Kin don bad ka Russia baroh shirta, yn sa pynphai ia ki." Ha ka jingkren sha ki nonghikai ha ka sngi kyrpang jong ki nonghikai ha Russia, u Putin u la ong ba un sa tei ia ki jaka ba u la ioh ban kurup. Hynrei, u chairman jong ka komiti



kaei kaba jia ha madan ialeh thma, ha kaba ong ba ki nong Russia kim dei kiba bie.

Ka Russia ka dang khmih ban pyn ia id ia ki shipai, ha dien ba u Putin u la pynbna ia ka jing khot ha u bnai ba la dep jong ki 300,000 ngut ki briew kiba la pyndep ia ka jings hah hikai shipai. Dang shen ki shipai ka Ukraine ki la pyllait ia ka shnong ba kong san ha ka thain shathie jong ka Kherson, kaba la wanrah sa kawei ka jingduh ka Russia ia ka jaka. Ka tnat shipai ha Kyiv ka la buh ia ka video kaba pyni ia ka lieng ba kaweh ia ka lama Ukraine halor ka Davydiv Brid, hap deng ki khubor ba bun ki shnong ba marjan kiba la shah kurup biang. Ki shipai ka Russia ki la shah pynbor ban mih na bun ki ka thain shatei-mih ngi ka Ukraine. Ki la shah khynniat sha ka thain shathie ruh. Ka iingkurup iaka kam

u Zelensky ha ka sngi baar bad pytikna ia u ba ka US ka nym ithuh ia ki jaka ba la kurup da ka Russia. Ki la iakren ruh ia ka jingiarap na US kumba \$625m, kynthup ia ki tiar pynher namding, ki Himars. Ka Russia ka dang synshar ia ka sor Kherson, ka nongbah ha ka thain shathie. Hynrei ka jingioh kurup ia ka kam skhlem ha ka thain shatie jong ka wah Dnieper, ba la tip kum ka Dnipro ha Ukraine. Ha ki 48 kynta ba la dep, ki shipai ka Ukraine ki la ia id sha ka thain shathie ha ki rudduriaw ka wah, bad ki kynhun ka Russia ki la shah pynbor ban mih na bun ki jaka ha ka thain shathie jong ka thain Kher son. U Zelensky u la ong ba ki shipai ka Ukraine kala wanrah ia ki jingia id ba stet ha ka thain shathie ka Ukraine bad pyllait ia ki katto katne ki jaka ha une u taiew marwei. "Ka lama ka Ukraine ka la her biang

balang. "Kine ki bud ia ka jingpynher ia ki namding da ka DPRK ha u bnai Lber ha une u snem, kaba la ia kren ha kane ka Council, bad kumjuh ruh kiwei ki jingpyn her ba jop" ka la ong. Ka nongraht iensyiem ka US sha UN, ka Linda Thomas-Green field ka la wanrah ia ka jingkren naka liang ka Albania, Brazil, France, India, Ireland, Japan, Norway, South Korea,

kane bynrap ba ka North Korea ka la pynher mynta ia 35 tylli ki namding ha une u snem. Kine ki jing pynher ki la pynkhein ia bun ki rai jong ka Security Council bad wanrah jingma ym tang ia ka thain hynrei sha ki ri ka pyrthei baroh, la ong ka jing kren. Ka North Korea ka la pynher ia ki namding ba jngai duh ha ka sngi baar, u namding ba la

khngdm ia ka jingpyn mih ia ki tiar nukliar bad ki namding ba iadei bad ka DPRK ha ka thain jong ngi. Kine ki jingiadei ki don ka jingktah ba jur ha ka jingsuk bad shong shngain ha ka thain, kynt hup ha India."

Ka Kamboj ka la ong ba ka Global South ka la shah ktah ha ka rukom long ka thain bad ki jingeh ba iadei bad kane."Ka

bad shong shngain ha kaba ki shipai ka Ukraine ki la ioh ban kurup jaka sha ka thain shathie bad mih ngi. U Serhiy Haidai, u lat ka Ukraine jong ka Luhansk u la ong ka thain la ioh ban kurup biang. U President Zelensky u la ong ba ka Ukraine ka la pyllait ia ki lai tylli ki shnong ha ka thain shathie jong ka Kher

hangne. Kin don bad ka Russia baroh shirta, yn sa pynphai ia ki. "Ha ka jingkren sha ki nonghikai ha ka sngi ba rakhe ia ka sngi kyrpang jong ki nong hikai ha Russia, u Putin u la ong ba un sa tei ia ki jaka ba u la ioh ban kurup. Hynrei, u chair-

man jong ka komiti jong ka State Duma, u la ong sha ki tyllong khubor ba ka Russia ka donkam ban shang eh ban thok shaphang

Ukraine halor ka Davydiv Brid, hap deng ki khubor ba bun ki shnong ba marjan kiba la shah kurup biang. Ki shipai ka Russia ki la shah pynbor ban mih na ka thain shatei-mih ngi ka Ukraine. Ki la shah khynniat sha ka thain shathie ruh. Ka jingkurup jaka kam long kaba biang ha poh ka ain ka pyrthei bad u President ka Ukraine, u Volody myr Zelensky ula pyn bna ba ki long ba thylli. U President Joe Biden u la iakren bad

ban mih na bun sha jaka ha ka thain shathie jong ka thain Kher son. U Zelensky u la ong ba ki shipai ka Ukraine kala wanrah ia ki jingiaid ba stet ha ka thain shathie ka Ukraine bad pyllait ia ki katto katne ki jaka ha une u taiew marwei. "Ka lama ka Ukraine ka la her biang halor ka shnong Davydiv Brid" la ong ka tnat shipai ka Ukraine ha social media. Ki nong shong shnong ki la ring phlim ia ki shipai ka Ukraine ba la iaid lyngba ka shnong.

kano kano ka jingmih" la ong u Bommai sha ka jubab sha ka jingkylli na ka jingmih na ka jingiaid ka Sonia, Priyanka bad Rahul ha ka jylla kum shi bynta jong ka yatra. Sha ka jing kylli halor ki jingthmu ka BJP ban pynlong ia ki rally bad ka leit ka wan ki nongialam jong ka sha kiwei ki jylla, ban iakhun pyrshah ia ka yatra jong ka Congress, u la ong ba kine baroh la thmu kham klo. "Kumba nga la ong dang shen kin don 6 tylli ki jingiaid, kane kan long ka bynta jong kata. Ngi la thmu dang shen, hynrei ha kaba ka don ka jing ialang ka iing dorbar, ngi la rai ban leh hadien ka Dasara" u la bynrap. Ka President ka Congress, ka Sonia Gandhi ka la iasnoh bad ka Bharat Jodo Yatra.

Ka Bharat Jodo Yatra jong ka Congress

Bengaluru, 6 Risaw:

Ka 'Bharat Jodo Yatra' jong ka Congress, kaba la iaid lyngba ka Karnataka, bad ka jingshim bynta na ki nongialam ba heh ka seng-ka Sonia, Rahul and Priyanka Gandhi, ka nym don kano kano ka jing ktah, la ong u myntri rangbah ka jylla, u Basavaraj Bom mai ha ka sngi palei. U la kyntait ia ki jingong ba ka BJP ka la thmu ban wanrah ia ki jingiakhieh bad ka jingleit sha kylleng ka jylla jong ki nongialam ban iakhun pyrshah ia jingiaid ka Congress, ha kaba ong ba la thmu ia ki kham klo. "Baroh ki dkhoh ka seng kin trei na bynta ka seng jong ki, ka Sonia Gandhi ka la iaid kumba shiteng km bad leit noh, kam lei lei. Kat kum ka jingiohi jong ngi, ngim don eiei bad ka bad kam wanrah

FORM A PUBLIC ANNOUNCEMENT [Under regulation 6 of the Insolvency and Bankruptcy Board of India] (Insolvency Resolution Process for Corporate Persons) Regulations, 2016] For the attention of the creditors of SHREE SAI PRAKASH ALLOYS PRIVATE LIMITED	
RELEVANT PARTICULARS	
1. Ka kyrteng jong ka nongshimram	SHREE SAI PRAKASH ALLOYS PRIVATE LIMITED
2. Ka tarik jong ka jingshimram	06/04/1999
3. Ka kyrteng jong ka tnat treikam jong ka sorkar kaba kane ka nongshimram kala register ialade	Ministry of Corporate Affairs, RoC Shillong
4. U number jong ka kompeni ba shimram	U27107ML1999PTC005726
5. Ka jaka kaba kane ka kompeni ka shim ram	RONGSOKANA VILLAGE 15 MILE BYRNIHAT ML 793101 Place of books of A/c: N.B.S. COMPLEX OPP. RAJIB BHAWAN ABC. G.S. ROAD GUWAHATI 781005 AS
6. Ka tarik ba la pynbna ban die duh lut iaka nongshimram	30th September, 2022 (Order uploaded on 04/10/2022)
7. Ka tarik ba la buh ban pyndep	28TH March, 2023 (180 days)
8. Ka kyrteng jong ka kompeni kaba dei ban pynthikna iaka jingpyndep ban die lut iaka nongshimram	AMIT PAREEK Registration Number: IBB/IPA-002/IP-N00413/2017-2018/11205
9. Ka Address bad ka email jong ka kompeni kaban pyndep iaka kam bynda	Amit Pareek, 4th Floor, Ram Prasad Complex, Chatribari, Guwahati-781001 E-mail: amitpareek99@yahoo.com
10. Ka Address bad ka email jong ka kompeni kaba lah ban pyndonkam haba iadei bad ka interm resolution professional	Please submit claims to: AMIT PAREEK 4th Floor, Ram Prasad Complex, Chatribari, Guwahati-781001 E-mail: saiprakashrp30@gmail.com
11. Ka tarik kaba khatduh ban pynpoi	14TH October, 2022
12. Ka kyrdan jong ki nongshim ram katkum ka clause (b) jong ka subsection(6A) jong ka section 2 katkum ka interm resolution professional	Not Applicable
13. Ka kyrteng jong ka kompeni kaba don ka hok ban mihkhmat nakabynta ki nongairam	Not Applicable
14. (a) Ki form (b) Ki jingbatai bniah jong ka authorised representatives lah ban ioh	(a) https://ibbi.gov.in/home/downloads (b) Not Applicable

Iaka jinpyntip bad ki jingpynbna la phah da ka National Company law Tribunal kaba buh ban die duh lut iaka SHREE SAI PRAKASH ALLOYS PRIVATE LIMITED bad ka Tarik sdang ka jong ka ka dei naduh u 30th Nailur 2022.
Ka nongairam jong SHREE SAI PRAKASH ALLOYS PRIVATE LIMITED ka kalah ban aiti lut iaki kot ki sla ha shuwa 14th Risaw 2022 sha ka address jong ka interm resolution professional kaba dei haka kyrdan 10 haneng. Ki nongairam kidei ban aiti lut iaki kot ki sla. Baroh ki nongairam ki dei ban aiti lut iaki kot ki sla ki jong ki bad ki jingpynshisha da ka post ne da ka electronic bad laka hok jong kito ki nongairam lada ka dei ha kiwei pat ki pisa hap ban pynkylla sha ka Indian rupee haka tarik kaba lah buh Lada don mano mano kiba aiti iaki kot ki sla kiba thok yn pynshitom iaki

AMIT PAREEK
Interim Resolution Professional
Date : 05/10/2022
Place : Guwahati
IBBI/PA-002/IP-N00413/2017-2018/11205

FORM A PUBLIC ANNOUNCEMENT [Under regulation 6 of the Insolvency and Bankruptcy Board of India] (Insolvency Resolution Process for Corporate Persons) Regulations, 2016] For the attention of the creditors of SHREE SAI ROLLING MILLS INDIA LIMITED	
RELEVANT PARTICULARS	
1. Ka kyrteng jong ka nongshimram	SHREE SAI ROLLING MILLS INDIA LIMITED
2. Ka tarik jong ka jingshimram	01/06/2001
3. Ka kyrteng jong ka tnat treikam jong ka sorkar kaba kane ka nongshimram kala register ialade	Ministry of Corporate Affairs, RoC Shillong
4. U number jong ka kompeni ba shimram	U27101ML2001PLC006539
5. Ka jaka kaba kane ka kompeni ka shim ram	RANGSAKONA 15TH MILE G S ROAD BYRNIHAT ML 793101 IN Place of Books of A/C: N.B.S. COMPLEX, OPP. RAJIB BHAWAN ABC, G.S. ROAD GUWAHATI 781005 AS
6. Ka tarik ba la pynbna ban die duh lut iaka nongshimram	30th September, 2022 (Order uploaded on 04/10/2022)
7. Ka tarik ba la buh ban pyndep	28th March, 2023 (180 days)
8. Ka kyrteng jong ka kompeni kaba dei ban pynthikna iaka jingpyndep ban die lut iaka nongshimram	AMIT PAREEK Registration Number: IBB/IPA-002/IP-N00413/2017-2018/11205
9. Ka Address bad ka email jong ka kompeni kaban pyndep iaka kam bynda	Amit Pareek, 4th Floor, Ram Prasad Complex, Chatribari, Guwahati-781001 E-mail: amitpareek99@yahoo.com
10. Ka Address bad ka email jong ka kompeni kaba lah ban pyndonkam haba iadei bad ka interm resolution professional	Please submit claims to: AMIT PAREEK 4th Floor, Ram Prasad Complex, Chatribari, Guwahati-781001 E-mail: sairollingrp@gmail.com
11. Ka tarik kaba khatduh ban pynpoi	14th October, 2022
12. Ka kyrdan jong ki nongshim ram katkum ka clause (b) jong ka subsection(6A) jong ka section 2 katkum ka interm resolution professional	Not Applicable
13. Ka kyrteng jong ka kompeni kaba don ka hok ban mihkhmat nakabynta ki nongairam	Not Applicable
14. (a) Ki form (b) Ki jingbatai bniah jong ka authorised representatives lah ban ioh	(a) https://ibbi.gov.in/home/downloads (b) Not Applicable

Iaka jinpyntip bad ki jingpynbna la phah da ka National Company law Tribunal kaba buh ban die duh lut iaka SHREE SAI ROLLING MILLS INDIA LIMITED bad ka Tarik sdang ka jong ka ka dei naduh u 30th Nailur 2022. Ka nongairam jong SHREE SAI ROLLING MILLS INDIA LIMITED ka kalah ban aiti lut iaki kot ki sla ha shuwa 14th Risaw 2022 sha ka address jong ka interm resolution professional kaba dei haka kyrdan 10 haneng. Ki nongairam kidei ban aiti lut iaki kot ki sla. Baroh ki nongairam ki dei ban aiti lut iaki kot ki sla ki jong ki bad ki jingpynshisha da ka post ne da ka electronic bad laka hok jong kito ki nongairam lada ka dei ha kiwei pat ki pisa hap ban pynkylla sha ka Indian rupee haka tarik kaba lah buh Lada don mano mano kiba aiti iaki kot ki sla kiba thok yn pynshitom iaki

AMIT PAREEK
Interim Resolution Professional
Date : 05/10/2022
Place : Guwahati
IBBI/PA-002/IP-N00413/2017-2018/11205

FORM A PUBLIC ANNOUNCEMENT [Under regulation 6 of the Insolvency and Bankruptcy Board of India] (Insolvency Resolution Process for Corporate Persons) Regulations, 2016] For the attention of the creditors of SHREE SAI SMELTERS INDIA LIMITED	
RELEVANT PARTICULARS	
1. Ka kyrteng jong ka nongshimram	SHREE SAI SMELTERS INDIA LIMITED
2. Ka tarik jong ka jingshimram	01/06/2001
3. Ka kyrteng jong ka tnat treikam jong ka sorkar kaba kane ka nongshimram kala register ialade	Ministry of Corporate Affairs, RoC Shillong
4. U number jong ka kompeni ba shimram	U27101ML2001PLC006538
5. Ka jaka kaba kane ka kompeni ka shim ram	RANGSOKONA, 15 TH MILE BYRNIHAT G S ROAD RI BHOI BYRNIHAT ML 793101 Place of books of A/C: N.B.S. COMPLEX OPP. RAJIB BHAWAN ABC. G.S. ROAD GUWAHATI 781005 AS
6. Ka tarik ba la pynbna ban die duh lut iaka nongshimram	30th September, 2022(Order uploaded on 04/10/2022)
7. Ka tarik ba la buh ban pyndep	28th March, 2023 (180 days)
8. Ka kyrteng jong ka kompeni kaba dei ban pynthikna iaka jingpyndep ban die lut iaka nongshimram	AMIT PAREEK Registration Number: IBB/IPA-002/IP-N00413/2017-2018/11205
9. Ka Address bad ka email jong ka kompeni kaban pyndep iaka kam bynda	Amit Pareek, 4th Floor, Ram Prasad Complex, Chatribari, Guwahati-781001 E-mail: mitpareek99@yahoo.com
10. Ka Address bad ka email jong ka kompeni kaba lah ban pyndonkam haba iadei bad ka interm resolution professional	Please submit claims to: AMIT PAREEK 4th Floor, Ram Prasad Complex, Chatribari, Guwahati-781001 E-mail: saismeltersrp@gmail.com
11. Ka tarik kaba khatduh ban pynpoi	14th October, 2022
12. Ka kyrdan jong ki nongshim ram katkum ka clause (b) jong ka subsection(6A) jong ka section 2 katkum ka interm resolution professional	Not Applicable
13. Ka kyrteng jong ka kompeni kaba don ka hok ban mihkhmat nakabynta ki nongairam	Not Applicable
14. (a) Ki form (b) Ki jingbatai bniah jong ka authorised representatives lah ban ioh	(a) https://ibbi.gov.in/home/downloads (b) Not Applicable

Iaka jinpyntip bad ki jingpynbna la phah da ka National Company law Tribunal kaba buh ban die duh lut iaka SHREE SAI SMELTERS INDIA LIMITED bad ka Tarik sdang ka jong ka ka dei naduh u 30th Nailur 2022. Ka nongairam jong SHREE SAI SMELTERS INDIA LIMITED ka kalah ban aiti lut iaki kot ki sla ha shuwa 14th Risaw 2022 sha ka address jong ka interm resolution professional kaba dei haka kyrdan 10 haneng. Ki nongairam kidei ban aiti lut iaki kot ki sla. Baroh ki nongairam ki dei ban aiti lut iaki kot ki sla ki jong ki bad ki jingpynshisha da ka post ne da ka electronic bad laka hok jong kito ki nongairam lada ka dei ha kiwei pat ki pisa hap ban pynkylla sha ka Indian rupee haka tarik kaba lah buh Lada don mano mano kiba aiti iaki kot ki sla kiba thok yn pynshitom iaki

AMIT PAREEK
Interim Resolution Professional
Date : 05/10/2022
Place : Guwahati
IBBI/PA-002/IP-N00413/2017-2018/11205